

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)
RAJYA SABHA
UNSTARRED QUESTION NO-116
ANSWERED ON – 20/07/2023

LIVE STREAMING OF COURT PROCEEDINGS

116. SHRI K.R. SURESH REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether High Courts apart from Gujarat, Orissa, Karnataka, Jharkhand, Patna and Madhya Pradesh, have started or are planning to start live streaming of court proceedings;
- (b) if so, the details thereof and if not, the reasons therefore;
- (c) by when will the Model Rules for Live Streaming, be framed and implemented; and
- (d) whether there are rules currently in place to govern the live court proceedings in the 6 aforementioned High Courts?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

- (a) to (d) The need for live streaming of court proceedings was highlighted during the pandemic, as courts functioned on virtual platforms and citizens had no direct access to it. In *Swapnil Tripathi v. Union of India*, the Supreme Court has advocated telecasting the court proceedings live in a move towards greater transparency of and in the courtroom. The chairperson of e Committee, Supreme Court of India had constituted a sub-committee to frame the Model rules of Live streaming. These rules have been framed and circulated by e Committee, Supreme Court of India to all High Courts for better implementation of live streaming of court proceedings and are available on the website of e Committee, Supreme Court of India.

The rules & procedure for live streaming of court proceedings in individual High Courts is an administrative matter of the concerned High Court that falls within the purview of the said

High Courts and the Central Government has no direct role to play in the matter. As on 17.07.2023, Live Streaming of court proceedings has been started in High Courts of Gujarat, Guwahati, Orissa, Karnataka, Jharkhand, Patna and Madhya Pradesh thus allowing media and other interested persons to join the proceedings.
